

No. 1299 Spl.C.B.6, dated 01/09/2021

From

The Registrar General  
Punjab and Haryana High Court,  
Chandigarh.



To

All the District and Sessions Judges,  
In the States of Punjab, Haryana and U.T. Chandigarh.

Sub:

Letter dated 18.08.2021 received from Hon'ble Mr. Justice R.C. Chavan, Vice Chairman, Hon'ble eCommittee, Supreme Court of India regarding Expeditious disposal of cases U/s 138 of NI Act constituted by Hon'ble Supreme Court.

Sir,

I am directed to refer you on the subject cited above and to request you to kindly display the link to a survey: <https://www.mygov.in/mygov-survey/survey-speedy-disposal-cheque-bouncing-cases/> on your respective websites and circulate the same to Bar Council, Bar Associations with a request to display it on the notice boards.

Further you are also requested to ask the DLSAs to display the link on their respective websites and request them to circulate the same to all Legal Aid Clinics in Law Colleges.

Yours faithfully,

*Jayesh Singh*  
Joint Registrar 01.09.2021

(Computerization & IT)  
for the Registrar General

No 6034 Dt 14.09.2021

S.Ast. to note - Comply/Display on the website of this Office  
Copy forward to the following:-

- (I) The C.M. Sect. DLSA Gurugram
- (II) The President, Bar Associations Gurugram  
Sohma & Patodi  
for info and n/action

(Surya Partap Singh)  
District and Sessions Judge  
Gurugram 14.9.2021